



NAAC A+
AUTONOMOUS COLLEGE



INDORE INSTITUTE OF LAW

(An Autonomous Institute, Affiliated to DAVV & Bar Council of India, New Delhi)

THE LEADER OF LAW EDUCATION FOR LAST 24 YEARS

An IQAC Initiative

WELCOMES YOU @



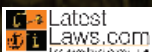
SMT. NIRMALA DEVI BAM MEMORIAL

INTERNATIONAL MOOT COURT COMPETITION CHAPTER VIII

In association with Vish Legis Law Practice Delhi

15-17TH | MAY 2026

Partners



THEME

SUSTAINABLE DEVELOPMENT AT THE CROSSROADS :
Harmonising Economic Growth & Environmental
Protection through Environmental Governance

Scan for Registration





About



ICON EDUCATION FOUNDATION

The inception of the ICON Education Foundation in 2003, concurrently with the establishment of the NAAC A+ accredited Indore Institute of Law, marked the commencement of a paradigmatic shift in the educational landscape. Initially conceived as a modest law college catering to aspiring jurists and legal experts, the institution has undergone a transformative evolution, burgeoning into a dynamic conglomerate comprising three esteemed entities: Indore Institute of Law, Idyllic Institute of Management, and Indore Nursing College Group of Institutions, existing in the Spurling 8-acre campus situated in the industrial capital of Madhya Pradesh, i.e., Indore. Committed to catering to innovation; and a rapidly evolving and increasingly competitive legal and managerial environment; and grounded in a robust foundation of ethical principles, positivism, passion, and excellence, the ICON Education Foundation is committed to fostering intellectual growth, empowering students to articulate their vision with confidence, and facilitating success in all aspects of life. It proudly dedicates its accomplishments to the ambitious and visionary young minds of the nation, presenting them with a concise yet impactful vision that encapsulates its commitment to excellence in education.





About

INDORE INSTITUTE OF LAW[®] (An Autonomous Institute, Affiliated to DAVV & BCI, New Delhi)

Indore Institute of Law, established in 2003, is dedicated to cultivating intellectual enlightenment and holistic development across the nation through exceptional legal education. Within a remarkably brief period, the institute has distinguished itself as a pioneering private sector institution, offering a comprehensive array of law programs under a single umbrella, including B.A.LLB (Hons.), B.B.A.LLB (Hons.), LLB (Hons.), and LL.M. Furthermore, the institute has introduced an innovative program, B.B.A. LLB (Hons.) in Transnational & Global Studies, designed to provide students with a global perspective, seamlessly integrating academic and industry exposure. The institute prioritises the holistic development of its students, which is

evident in its exemplary academic achievements and its fervent encouragement of extracurricular activities. Upholding its stringent standards, IIL achieved a historic milestone by becoming the sole law college in India to secure a NAAC A+ grade, with an impressive score of 3.45, in its inaugural assessment cycle. IIL takes immense pride in its academic excellence, as substantiated by its students consistently securing top ranks in 38 out of 40 universities. To further augment student skills, IIL, in collaboration with Enhelion Indian Pvt. Ltd., offers five specialised diploma courses within the five-year law program, leveraging its autonomous status to provide students with a distinctive educational experience.





Accolades

Indore Institute of Law, one of the premier law institutions in India, has garnered a distinguished reputation as a leading private law college in Central India through esteemed publications such as India Today, Outlook, and The Week. Demonstrating its unwavering commitment to excellence, IIL has been conferred with a NAAC A+ grade, with an impressive score of 3.45, in its inaugural assessment cycle. The institute's impressive accolades include being honoured as the Best Private Law College in Madhya Pradesh and Chhattisgarh in 2015 and 2016, as well as receiving the prestigious 'Excellence in Indian Education - 2017' award. Accredited by the Bar Council of India, New Delhi, IIL has also been recognised for its architectural excellence, being named 'The Best Educational Building of Central India' by Dainik Bhaskar and Ernst & Young in 2012 and 2013 consecutively. IIL's commitment to fostering a culture of academic excellence and innovation is evident in its numerous achievements, including the hosting of the 'Animal Moot Court' event on World Environment Day, June 5, 2016, which earned recognition in "The Golden Book of World Records, USA," with 171 participants. Furthermore, the institute has established strategic partnerships with leading corporate firms, facilitating internship opportunities for its students. IIL's academic rigor is complemented by an impressive array of in-house publications, underscoring its dedication to scholarly excellence. In pursuit of elevating education to an international standard, IIL regularly facilitates student visits to premier organizational institutes providing them with a unique opportunity for global engagement and experiential learning as evident from visits to the International Court of Justice and the International Criminal Court in The Hague, Netherlands.





MESSAGES FROM PATRONS

Many individuals possess remarkable talents but fail to utilize them effectively. Often, you can easily surpass those who are gifted but lack the diligence to match your level of effort. A combination of hard work and strong determination can take you far, even if you aren't the most naturally talented in a specific field. Consider all the highly talented individuals in your chosen area of law; only those who put in the extra effort will succeed. Otherwise, those with less inherent talent, but an unwavering commitment to exceptional work, will outshine them.

Mr. Kantilal Bam

Chairman,
Icon Education Foundation

It is with great pleasure that I, as Chairman of Indore Institute of Law, extend an invitation to talented young individuals to participate in the VIII Smt. Nirmala Devi Bam Memorial International Moot Court Competition, 2026. This esteemed competition, held in memory of my late mother, Smt. Nirmala Devi Bam, a distinguished philanthropist, aims to foster practical skills and intellectual excellence among law students. Since its inception, Indore Institute of Law has been committed to providing high-standard, value-based legal education. Our flagship competitions, including this moot court competition, have been instrumental in promoting essential skills among law students. We eagerly anticipate this intellectual showdown and look forward to crowning a new champion. I invite all eligible participants to seize this opportunity to showcase their expertise, hone their advocacy skills, and engage in stimulating discussions with peers from other institutions.

Dr. Akshay Kanti Bam

Chairman, Indore Institute of Law





MESSAGES FROM PATRONS



Prof. Dr. Manpreet Kaur Rajpal

Group Director & Dean,
Icon Education Foundation

The Smt. Nirmala Devi Bam Memorial International Moot Court Competition, a flagship event of Indore Institute of Law, has always been recognized for providing a platform to top teams and aspiring legal minds from across the nation to hone their advocacy skills and engage in intellectually stimulating discussions. The college recognized and known for its innovative approach, had witnessed some unconventional record-making instances such as the "Animal Moot Court" organized in 2016, which won accolades in "The Golden Book of World Records, USA". With such highly acclaimed past chapters, we aim to carry the legacy forward again and host its eighth chapter in May 2026. As a representative of the Organizing Committee, I'm honoured to invite your esteemed institution to participate in this esteemed event. We're committed to providing a world-class experience for all participants, and we look forward to welcoming your team to the VIII Smt. Nirmala Devi Bam Memorial International Moot Court Competition.



Dr. Darvesh Bhandari

Principal,
Indore Institute of Law

The legal profession demands a unique blend of analytical acumen, intellectual rigour, and unwavering dedication. A lawyer's paramount responsibility is to distil complexity, clarifying the ambiguities and nuances inherent in every case. To ascend to the apex of success in this esteemed profession, one must be prepared to embrace a life of intense focus, characterized by unrelenting hard work and an unwavering commitment to excellence. In this spirit, we cordially invite you to participate in the VIII Smt. Nirmala Devi Bam Memorial International Moot Court Competition scheduled to take place in May 2026. This prestigious event, held under the auspices of her legacy, is hosted by our institution, which proudly boasts NAAC A + accreditation and autonomous status



ASSOCIATION WITH KNOWLEDGE PARTNERS



LAWBHOOMI

LawBhoomi is a prominent Indian legal edtech platform and portal founded in 2019 by NLU graduates, serving over 2 million monthly visitors with resources like internships, jobs, law notes, and exam guidance. It focuses on making legal education accessible to all students, offering verified career opportunities, study materials, and competitions to bridge the gap between students and the legal industry.



LATESTLAW

Latest Law.com is a premier digital source for legal news, analysis, and business information, providing real-time updates on state/federal litigation, law firm management, and industry trends. It features tools like Law.com Scholar for AI-driven research, alongside expert commentaries and rankings. It serves legal professionals with insights into regulatory changes and talent, including a weekly podcast and specialized reports.



LAW OF

LawOF is one of the most popular web portals dedicated to Law Students and Law Teachers across the globe. The idea behind LawOF was to create a single platform where both students and educators in the field of law can access all the academic and professional opportunities they need to grow and excel.

Since its inception in December 2015, LawOF has been committed to providing comprehensive legal information and career-boosting opportunities to the legal community.



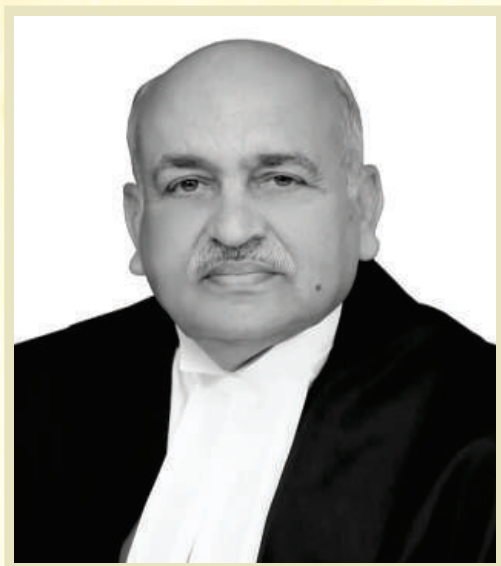
VIS LEGIS LAW PRACTICE ADVOCATES

VIS LEGIS LAW PRACTICE, ADVOCATES (VLLP)

Vis Legis Law Practice, Advocates (VLLP) is a law firm having offices in Mumbai, New Delhi, Pune and Hyderabad. VLLP is providing the highest quality and result-oriented legal services to corporate and individual clients. Attorneys at VLLP strongly believe in diligence in each assignment and adherence to the moral code of conduct and ethics with the highest respect to the client-attorney relationship.

VLLP apart from its Partners has a sizeable team of Associate Partners, Attorneys, and Paralegals.

VLLP's practice extends across diverse sectors of industry and services. VLLP is providing legal services on a pan India basis including major cities like Mumbai, New Delhi, Pune, Chennai, Hyderabad, Bangalore, and Kolkata.



HON'BLE GUEST FOR THE INAUGURAL SESSION

PANKAJ MITHAL
Judge, Supreme Court of India

Pankaj Mithal (born 17 June 1961) is a judge of the Supreme Court of India and a former Chief Justice of the Rajasthan High Court. Previously, he has also served as the Chief Justice of the Jammu & Kashmir and Ladakh High Court and Judge of the Allahabad High Court.

He was born in Meerut, Uttar Pradesh, on 17 June 1961, into a family of lawyers. He received his early education at St. Mary's Academy, Meerut, which is affiliated to the Indian School Certificate (I.S.C.) Board. He joined the B.Com. (Honours) at the University of Allahabad and graduated in 1982. Later, he joined Meerut College for his legal studies and obtained his law degree from Chaudhary Charan Singh University, Meerut. He is now living in New Delhi, Delhi.

He was enrolled in the Bar Council of Uttar Pradesh in 1985 and started practising at the High Court as an advocate. He served as the Standing Counsel for the Uttar Pradesh Awam Vikas Parishad and Dr. B.R. Ambedkar University, Agra. He was elevated to the Bench as an Additional Judge on 7 July 2006 and was later made a permanent Judge of the High Court of Judicature at Allahabad on 2 July 2008.

He was the Chairman of La Martinière College, Lucknow (both boys' and girls' wings). He was elevated as Chief Justice of Jammu & Kashmir and Ladakh High Court on 4 January 2021. He was transferred as Chief Justice of Rajasthan High Court on 14 October 2022. The Governor of Uttar Pradesh nominated Justice Mithal twice as a member

of the Executive Council of Mahatma Gandhi Kashi Vidhyapith, Varanasi, and presently, the Governor of U.P. has nominated him as a member of the Executive Council of Choudhary Charan Singh University, Meerut.

He was elevated as Judge of Supreme Court of India on 6 February 2023. His grandfather, Babu Brij Nath Mithal, was a lawyer of western U.P. He was the Honorary Head of the law department at the Meerut College. The Boys Hostel of the law department at Meerut College was named 'B.N.M. Hostel' (Brij Nath Mithal Hostel) in his honour.

His uncle Sri Raghuvard Dayal Mithal (1910-1981) and the eldest son of Brij Nath Mithal were also stalwarts of the Meerut Bar who dominated the civil side for over four decades. He was offered Judgeship of the High Court of Judicature at Allahabad twice, but he declined it for personal reasons.

His father, Justice Narendra Nath Mithal (6 April 1930 – 7 April 1996) was also a leading civil lawyer of the District Court, Meerut. He served as the District Government Counsel (Civil) for several years before being elevated to the Bench at the High Court of Judicature at Allahabad in the year 1978. He was among the few persons who were directly elevated to the Bench from the District Bar. He served as a Judge of High Court of Judicature at Allahabad from 14 December 1978 to 8 April 1992.

Invitation

To,

The Chairman/Director/Dean/Head/Principal

Subject: Invitation to the 8th Smt. Nirmala Devi Bam Memorial International Moot Court Competition at Indore Institute of Law, Indore

Dear Madam/Sir,

Greetings of the day!

As the Indore Institute of Law commemorates its 24rd anniversary, we are delighted to announce the 8th Smt. Nirmala Devi Bam Memorial International Moot Court Competition, slated to take place on 15-17th May 2026. As a leading institution in the realm of legal education, we are steadfastly dedicated to providing future lawyers with incomparable experiential learning opportunities and exposure. Smt. Nirmala Devi Bam Memorial International Moot Court Competition is our one such pledge towards fulfilling our commitment to fostering a culture of excellence and practical proficiency among students. With this flagship event, we intend to build and continue upon the resounding success of thirteen consecutive iterations of Lex Bonanza and host an event that promises to provide a transformative and unparalleled learning experience to its participants.

Towards achieving the above objectives, we, the organizing committee here at Indore Institute of Law, consider it our distinct privilege to extend a cordial invitation to esteemed institutions and emerging legal professionals to participate in this prestigious event, thereby contributing to its illustrious reputation and to partake in this intellectually stimulating experience.

We are assured that with your support, this competition will be able to provide a seminal platform for law students to refine their analytical acumen, advocacy skills, and jurisprudential knowledge, thereby allowing them to showcase their expertise in the realm of legal practice.

We eagerly anticipate your response and cordially look forward to the prospect of hosting your team at the Indore Institute of Law, Indore, where we will be delighted to provide a warm and intellectually stimulating welcome.

Warm regards,

Prof. (Dr.) Manpreet Kaur Rajpal

Group Director & Dean,

Icon Education Foundation, Indore

Indore Institute of Law



SMT. NIRMALA DEVI BAM MEMORIAL INTERNATIONAL MOOT COURT COMPETITION

The Nirmala Devi Bam Memorial International Moot Court Competition is the flagship event of the Indore Institute of Law, established in 2019 as a poignant tribute to the memory of Smt. Nirmala Devi Bam (the respected mother of Dr Akshay Kanti Bam, Chairman of the Indore Institute of Law).

The inaugural chapter of the Smt. Nirmala Devi Bam Memorial International Moot Court Competition, held in May 2019, marked a watershed moment for the Indore Institute of Law. The maiden edition of this flagship event witnessed an electrifying display of intellectual favour, as participants from colleges across the country converged to showcase their expertise. The atmosphere was charged with an exemplary demonstration of teamwork, while our distinguished judges posed incisive queries to assess the knowledge and skills of the competing teams. This inaugural event stood as a testament to the unwavering dedication of both the participants and the robust Moot Court Society of ILL.

The Chapter II of the Smt. Nirmala Devi Bam Memorial International Moot Court Competition took place from May 15th to 17th, 2020, in collaboration with India's venerable law firm, Hammurabi and Solomon Partners. The moot proposition revolved around the Insolvency and Bankruptcy Code, providing a topical and challenging theme for participants. Initially conceived as an in-person event, the competition was adaptively transitioned to an online format in response to the COVID-19 pandemic and subsequent nationwide lockdown. Undeterred by these unprecedented circumstances, the participants displayed remarkable enthusiasm and dedication. A total of 45 teams registered for the competition, including one international team and representatives from leading national law schools. To ensure a seamless online experience, comprehensive orientations were conducted for both participants and judges, addressing technical queries related to the Microsoft Teams platform. The inaugural ceremony was graced by the distinguished presence of Dr. Manoj Kumar, Managing Partner at Hammurabi and Solomon Partners, who served as the chief guest.

The Chapter III of the Smt. Nirmala Devi Bam Memorial International Moot Court Competition was convened from May 28th to 30th, 2021, under the auspices of the Moot Court Society and Placement Society. This prestigious international virtual moot court competition attracted a diverse participation of 41 teams, including two international teams from Nepal and Pakistan, thereby fostering a rich cultural and intellectual exchange. The three-day event was meticulously structured to

comprise preliminary, quarter-final, semi-final, and final rounds, providing a comprehensive platform for participants to demonstrate their advocacy skills and legal acumen. The competition was further enriched by the distinguished presence of esteemed patrons and legal luminaries.

The Chapter IV of the Smt. Nirmala Devi Bam Memorial International Moot Court Competition was successfully convened from May 13th to 15th, 2022. In continuation of our commitment to excellence, we collaborated with India's venerable law firm, Hammurabi and Solomon, to further enrich the competition. Notwithstanding the challenges posed by the pandemic, the participants displayed remarkable enthusiasm and dedication. A total of 30 teams, comprising national and leading law schools, registered for the competition. To ensure a seamless experience, comprehensive orientations were conducted for both participants and judges, familiarizing them with the software utilized during the event.

The Chapter V of the International Moot Court Competition, held in 2023, marked a significant milestone, as the Moot Court Society and Placement Society collaborated to organize and conduct this prestigious event. This year's competition boasted a truly international flavor participating alongside their Indian counterparts. The grand event unfolded over three days, featuring a rigorous competition. The occasion was further dignified by the gracious presence of our patrons and distinguished legal luminaries. A total of 27 teams, including two international teams from Dubai and Pakistan, converged to showcase their advocacy skills, intellectual prowess, and legal expertise, making this edition a resounding success.

The Chapter VI of Smt. Nirmala Devi Bam Memorial International Offline Moot Court Competition, 2024, was held from May 17-19, 2024. The event, organized by the Moot Court Society along with the Online Society, featured 26 teams, including one international team from Dubai. The competition comprised Preliminary Rounds 1 & 2, Quarterfinals, Semifinals, and a Final Round judged by a Constitutional Bench. Eminent personalities, including Hon'ble Justice Girish Kathpalia and Hon'ble Justice Subramaniam Prasad, graced the occasion. The event provided a platform for aspiring legal minds to showcase their advocacy skills and engage in stimulating legal discourse.

The Chapter VII of Smt. Nirmala Devi Bam Memorial International Offline Moot Court Competition, 2025, was held from May 15-17, 2025. The event, organized by the Moot Court Society along with the Sashakt Ahilya Club, Nyay Sarthi (Legal Aid Club)...



DAY SCHEDULE

DAY 1

The Inaugural day of the competition commences with the registration of participating teams at 11:00 hours. Following registration, a luncheon will be provided to all participants. Subsequently, the draw of lots and memorial exchange will take place at 1:30 hours, marking the formal commencement of the competition. This will be followed by a Researcher Test at 14:00 hours, designed to assess the research skills of team representatives.

DAY 2

The pre-rounds began at 10:00 hours on 16th May 2026. The rounds last till 11:00 hrs. Pre-round 2 began at 11:30 hours and will last till 12:30 hours. The Inaugural Ceremony will start at 12:30 hours. Followed by the Quarterfinal round starting at 15:00 hours and lasting till 16:30 hours.

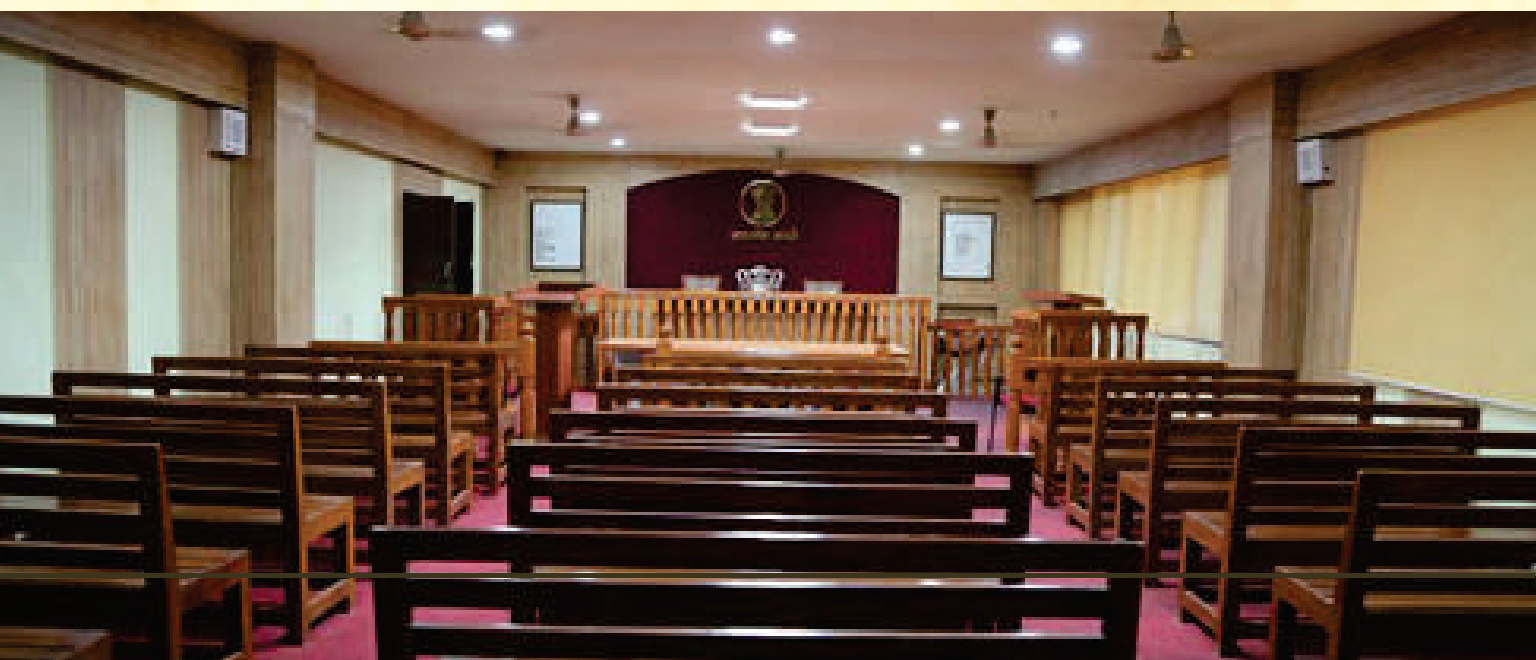
DAY 3

On 17th May 2026 at 10:00 hrs we will start with our semi-final round that will last till noon. Final rounds will begin at 14:00 hrs and will last till 15:30 hrs, followed by the Valedictory Ceremony at 16:00 hrs. The valedictory ceremony will be held on 17th May 2026 at 16:00 hrs.

The evening will begin by paying obeisance to Goddess Saraswati. The opening speech will be delivered by Shri Kantilal Bam Ji, Chairman

ICON Education Society followed by the words of our Chief Guest and Guest of Honor. The winners will be announced by the Chairman of IIL Dr. Akshay Kanti Bam. Followed by the enlightening words of Dr. Manpreet Kaur Rajpal, Dean and Director (IIL, INC, IIM). With the presence of our other Management staff, Faculty Members, IT Department, Anchors, students and participants we will mark the end of the event.

The day schedule is tentative subject to changes





GLIMPSE OF THE LAST SEVEN CHAPTERS

CHAPTER 01





CHAPTER 02

INDORE INSTITUTE OF LAW
Affiliated to B.A.V.V. & Bar Council of India, New Delhi

43rd ANIVERSARY
HARINDER ARI & SUSHILASHAN

SMT. NIRMALA BEVI DANI MEMORIAL INTERNATIONAL MOOT COURT COMPETITION

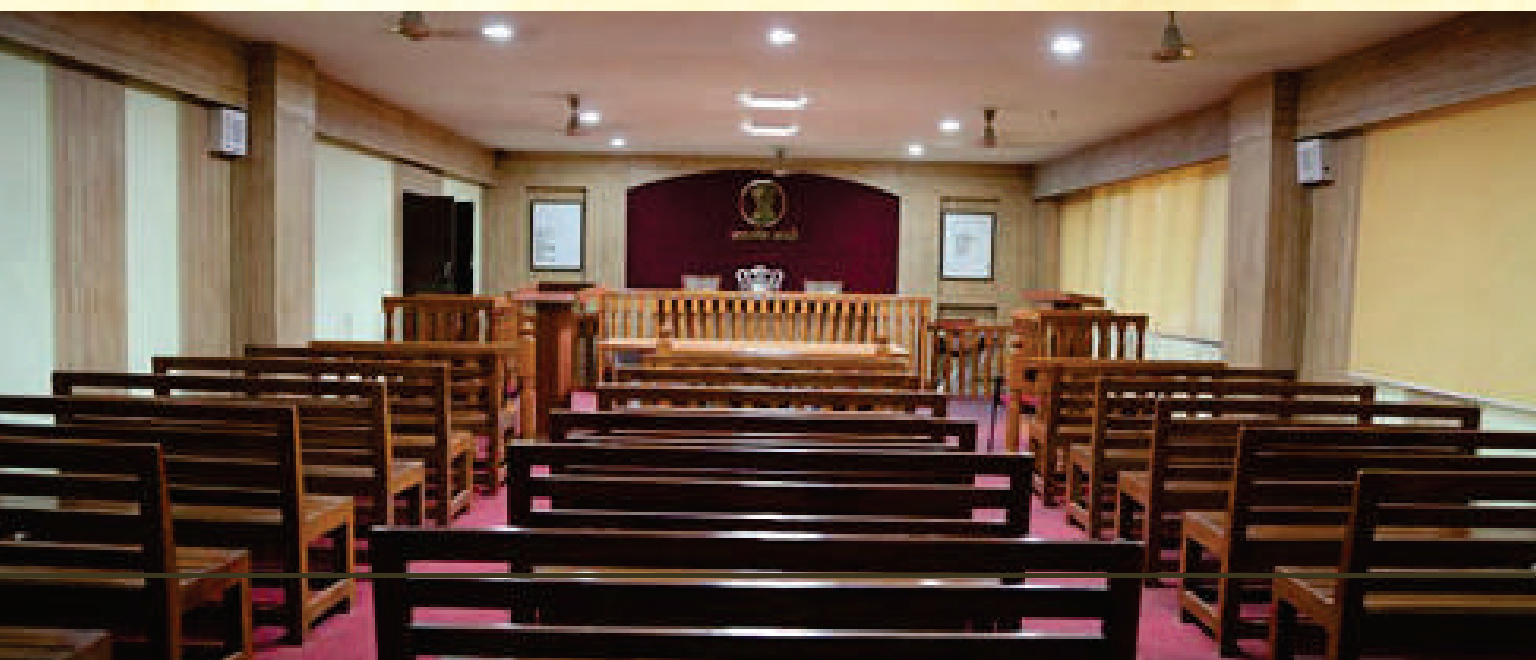
MOOT COURT COMPETITION JUDGE
Adv Ranjeev Khatana
Associate at P & A Law Offices

INDORE INSTITUTE OF LAW
Affiliated to B.A.V.V. & Bar Council of India, New Delhi

43rd ANIVERSARY
HARINDER ARI & SUSHILASHAN

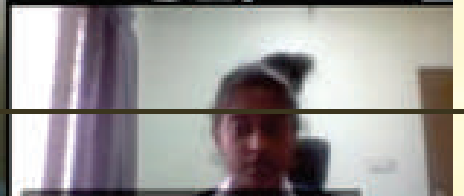
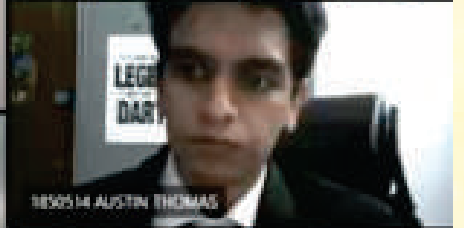
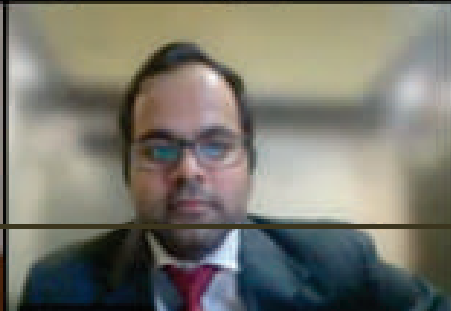
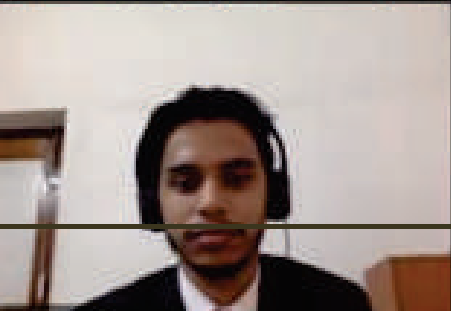
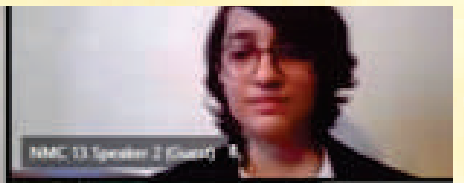
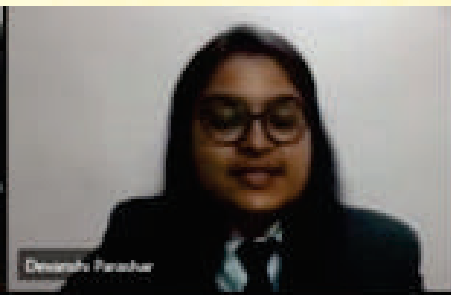
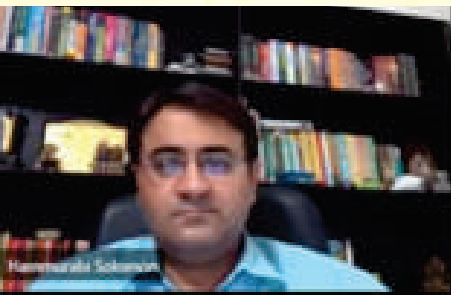
SMT. NIRMALA BEVI DANI MEMORIAL INTERNATIONAL MOOT COURT COMPETITION

MOOT COURT COMPETITION JUDGE
Mr. Abhishek Puri
Associate Partner, The Law Point





CHAPTER 03





CHAPTER 04





CHAPTER 05





CHAPTER 06





CHAPTER 07





TABLE OF CONTENT

- Moot Proposition

- Rules And Regulations

- Competition Format

- Memorial Specifications

- Evaluation Method

- Awards

- Registration Process

- Important Dates & Miscellaneous Information

- Organizing Committee



CHAPTER VIII - SMT. NIRMALA DEVI BAM INTERNATIONAL MOOT COURT COMPETITION, 2026

OVERVIEW OF THE MOOT PROPOSITION

The moot proposition concerns a dispute between two neighboring coastal States, the Republic of Navira and the Union of Indica, before the International Court of Justice (ICJ). The dispute arises from the Green Energy and Coastal Infrastructure Corridor Project (GECIC Project), a large-scale development initiative aimed at establishing renewable energy infrastructure, a deep-water port, and coastal industrial corridors in the ecologically sensitive Bay of Suryan.

Indica promotes the project as a major step toward sustainable development, clean energy transition, and economic growth in line with its commitments under international climate agreements. However, Navira raises serious concerns regarding the project's potential environmental and social impacts, particularly the risk of transboundary harm to shared marine ecosystems, mangrove forests, biodiversity, and coastal communities.

Navira alleges that Indica failed to conduct a comprehensive transboundary Environmental Impact Assessment (EIA) and neglected its obligations of notification, consultation, and cooperation under international environmental law. The dispute intensified after severe coastal flooding and ecological damage occurred in Navira, which it partly attributes to dredging, mangrove clearance, and construction activities associated with the project. Indica denies responsibility, maintaining that the damages resulted from a natural cyclone and that the project complies with its domestic and international obligations.

After diplomatic negotiations failed, both States agreed to submit the dispute to the International Court of Justice for adjudication.

Key Legal Issues

The case raises important questions of international law, including:

Whether Indica was obligated under customary international law and relevant treaties to conduct a comprehensive transboundary Environmental Impact Assessment before implementing the GECIC Project.

Whether Indica violated the customary international law 'no-harm rule' and its duty of due diligence by failing to prevent significant transboundary environmental harm to Navira.

Whether Indica bears international responsibility for the environmental damage, biodiversity loss, and harm suffered by Navira's coastal communities, and the appropriate forms of reparation.

Whether affected communities and civil society organizations possess rights to participation, access to information, and environmental protection under evolving principles of international environmental law, including the emerging recognition of the right to a healthy environment.

Note: Here is the link for Full Moot Proposition

https://1drv.ms/w/c/ae9d68d3c2bfc400/IQDoZPAuBAFPTq_pGxQv9GEzAT449njO5M37QQ_C6x6dQdQ?e=y0u6pX





RULES & REGULATIONS

These rules shall be the official rules for the Moot Court Competition to be held on May 2026 at Indore Institute of

Law. All the participating teams must strictly adhere to these rules in every circumstance.

1. ORGANIZING COMMITTEE AND FORUM

- Moot Court Society, Nyay Sharthi Club (Legal Aid Club) and Online Society will be the Organizing Committee for this competition.
- In case of any dispute or difficulty arising out of or during the competition, the Organizing Committee shall have the sole and absolute authority to remove such difficulty and resolve the dispute.
- The Organizing Committee's decision as regards the interpretation of these rules or any other matters related to the Moot Court Competition shall be final and binding. If there is any situation that is not covered by these rules, the decision of the Organizing Committee shall be final.
- The Organizing Committee reserves the right to amend, modify or repeal any of the rules if so required and as they deem appropriate. Participating teams shall receive adequate notice of any/all such amendments or modifications to the rules.
- The Organizing Committee shall not be held responsible for any loss or non-delivery of the memorials.

2. INTERPRETATION CLAUSE & ELIGIBILITY

Interpretation Clause:

The following terms shall have the corresponding meanings unless otherwise specified:

- Compendium means the Compiled Research Material.
- Competition Rules means the Official Rules and Regulations of the competition as amended from time to time.
- I.S.T. means Indian Standard Time.
- Memorials means the Written Submissions of a team, submitted under these rules.
- Moot Court Society for this Moot Court Competition means the Committee for the administration and conduct of the competition, including any other authorized person, and of all events leading to the competition.
- Oral Pleading means the pleading before a Panel as explained under "Evaluation Criteria for Written Submission".

- Panel means the Adjudicators of an Oral Pleading Session collectively.
- Participant means any member of the Participating Team.
- Penalty means the consequence of a rule violation, whether disqualification or the deduction of points.
- Petitioner means the side of the team that argues on behalf of the Appellant at any given point in the competition.
- Rebuttals refer to the set of arguments/challenges that the Appellant shall raise at the end of the main pleadings of all the Orators. This shall be replied to appropriately by the Respondent.
- Researcher means that member of the team who is not a speaker.
- Respondent means the side of the team that argues on behalf of the Respondent at any given point in the competition.
- Speaker means the designated speaker of the Team.
- Team Code means the code allocated to a team at the time of registration.

Eligibility

Students enrolled in a full-time or part-time law programme of 5 years and 3 years at the time of the competition are eligible to compete in the Competition. ONLY ONE TEAM PER COLLEGE IS ALLOWED.

3. TEAM COMPOSITION

- A team consisting of three members that satisfies the eligibility Criteria can participate.
- Each team shall comprise two speakers and one researcher.
- Only the speakers are allowed to present and argue. The researcher will not be given a chance to speak unless specifically allowed by the Judges. However, he/she can pass on the handwritten notes to the speakers with the permission of the Judges.
- No team member may be replaced after the team's memorial has been received by the Organizing Committee, except with the express written consent of the Organising Committee, which will require a



showing of good cause.

4. DRESS CODE

LADIES: Black & White Salwar, Kurta or Western formals.

GENTLEMEN: White shirt with black tie, black trousers, black coat, white socks and black shoes.

5. COMPETITION FORMAT

- The competition shall be of four rounds namely Preliminary, Quarter-final, Semi-Finals and Final rounds.

Note: Quarter Final Round is subject to the participation of sufficient teams.

- Following shall be the rules to be followed during Oral Submission in each round.

5.1. Preliminary rounds

- There shall be two Preliminary rounds where each team shall argue for both sides separately.
- Matching of each team shall be done by the Draw of Lots.
- Each team will be allotted 20 minutes for the arguments including time for Rebuttal and Sur rebuttal.
- The division of time is at the discretion of the team members.
- The division of time must be communicated to the court clerks before commencing arguments.
- If any speaker continues to speak after the completion of the allocated time, the additional time, which he or she speaks, will be deducted from the time allocated to his or her co-speaker. Further, there will be a deduction of marks per extra minute taken, as the case may be. However, no speaker shall be allowed to present his arguments beyond the maximum time unless allowed by the sitting judges subject to deduction of marks per minute.
- Each speaker must introduce himself or herself to the court using only his identification code and team code given to him/her at the time of memorial submission. Wanton disclosure of the participant's name and/or the college name, before the judges, shall attract a deduction of marks and might even lead to disqualification of the participant/team.
- A team shall be credited with a win in the Preliminary Rounds if their Round Total is greater than the opposing team.
- The teams who score the highest aggregate marks in both Preliminary Rounds will be eligible for qualification in the Quarter-final Round, which shall consist of 8 teams. In case of a tie in the above procedure, the marks scored for the memorials shall be

the deciding factor. In case of any doubt, the decision of the organizers will be final.

5.2. Quarter-final & Semi-Final rounds

- Quarter Final Round is subjected to the participation of teams
- A total of eight (8) teams from the preliminary round will qualify for the Quarter-Final round and then, out of these, only four (4) teams shall qualify for the semi-final round.
- Matching of each team shall be done by the Draw of Lots.
- Each team will be allotted 25 minutes for the arguments including time for Rebuttal and Sur-rebuttal for Quarter final rounds
- Each team will be allotted 30 minutes for the arguments including time for Rebuttal and Sur-rebuttal for Semi final rounds
- The rules regarding the division of time shall be the same as that of the preliminary rounds.
- The Quarter-final & Semi-Final Round will be a "Knock-out" Round where the winner of each quarter-final will move to the Semi-Final Round and then advance to the Final Round.
- A Team shall be credited with a win in the Quarter final & Semi-Final Round if their Round Total is greatest than the opposing team.

5.3. Final

- Winners of each Semi-Final round will qualify for the final round.
- Each team will be allotted 35 minutes for the arguments including time for Rebuttal and Sur-rebuttal.
- The rules regarding the division of time shall be the same as that of the preliminary rounds.

5.4. Ex-parte proceeding

- At the outset, if a team fails to appear within 10 minutes of the scheduled time (in any of the four rounds) then the oral round of the attending party may proceed Ex parte.

6. MEMORIAL SPECIFICATIONS

- Each participating team shall prepare both memorials and counter memorials, in English. All teams have to submit their copies in hard copy to the organizers before the deadline specified by the organizing committee. Failure to do so will result in a deduction of marks and if continued despite repeated warnings disqualification of the team from the competition.
- Memorials from each side should not contain more than 25 pages (which constitutes a summary of facts &



arguments, arguments advanced and prayer).

- The memorial must be typed and double-spaced. A team do not violate the double-spacing requirement by including written material properly that is single-spaced, such as a block quote.
- The memorial shall consist of the following:
 - i. Cover Page
 - ii. Table of Contents
 - iii. Index of Authorities
 - iv. Statement of Jurisdiction
 - v. Summary of Issues raised/questions presented
 - vi. Summary of Arguments/Pleadings (1or 3 Pages)
 - vii. Arguments Advanced/Pleadings [not more than 20 pages]
 - viii. Prayer for Relief (1 Page)
- The following sections do not count toward the word limit:
 - i. Front and back cover pages
 - ii. Table of contents,
 - iii. Index of authority,
 - iv. Statement of jurisdiction,
 - v. Summary of facts,
 - vi. Questions presented
 - vii. Signature block,
 - viii. Appropriate appendices.
- All citations must adhere to Blue Book 21st Edition and fulfil the following requirements: Font size – 12 Footnotes Font type - Times New Roman Footnotes Font - 10
- ** Memorials that do not follow the above-mentioned specifications shall be penalized.
- The memorial cover page shall follow the following Color Scheme:

Petitioner/Appellant/Plaintiff: Blue

Respondent/Defendant: Red

6.1. Service of memorial

- All the participants must submit EIGHT (8) copies of the memorial for both sides.
- The soft copy of the memorial shall also be sent through email to mootcourtsociety@iconeducation.co.in by 01st May 2026, before 5:00 pm.
- The memorial should be sent as an email attachment in a Word file along with a PDF of it.
- The subject of the email shall be "Memorial for "team code". Please name the memorial using your team's Code and "P" for Petitioner or "R" for Respondent. For example, if you are assigned team number NBMC55 the file name should be NBMC55P.doc or NBMC55R.doc.
- The submission of hard copies should be made by 15th May, 2026 at Indore Institute of Law, Campus before 5:00 pm.
- All the participants are required to email the scanned copy of the transit receipt and in case of any mishaps happening during the transit, the Organizing Committee won't be responsible.
- Memorials that arrive after the deadline may receive a deduction for being submitted late.

6.2. Anonymity

- Each team will be awarded a code number after registration and that number alone shall be marked on the memorials.
- The identity of the team or the names of the participants must not be revealed in the memorial in any manner whatsoever and all teams must send the memorial with a cover letter specifying the name and contact details of the team members and their designated Team Code.
- The name of the school/University shall not be mentioned on any compendium or material to be presented to the bench. Failure to comply will lead to disqualification of such compendium or material from presentation.





7. EVALUATION METHOD

Following schematics will be followed in the competition for the scoring of the teams.

7.1. Evaluation of oral arguments

- Each speaker shall be marked a total of 100 marks by each Judge. The following will be the marking criteria and the marks allocated to each category:

S. No.	Marking Criteria	Marks Allocated
1	Understanding of Law and Procedure	30
2	Application of Facts	20
3	Ingenuity and Ability to Answer Questions	15
4	Use of Authority	05
5	Organization and Flow of Arguments	10
6	Reference to Memorials	10
7	Advocacy Skills, Court Craft and Demeanor	10
	Total	100

**Marks allotted by the judges shall be final.

7.2. Evaluation of Memorial

The following will be the Marking Criteria and the Marks Allocated to each category:

S. No.	Marking Criteria	Marks Allocated
1.	Knowledge of Law and Extent of Research	30
2.	Proper and Articulate Analysis, Clarity and Organization	25
3.	Knowledge of Facts	25
4.	Evidence of Original Thought	10
6.	Correct Format and Citation	10
	Total	100

7.3. Researchers test

- The Researcher's test will be conducted on day one of the competition.
- The duration of the test will be sixty minutes (60 minutes) only.
- The test shall consist of Objective / Subjective questions based on the principle of laws applicable and the case study.





8. AWARDS

Winning Team	Cash prize of 51,000/-, trophy, certificate of merit
First Runner up Team	Cash Prize of Rs 41,000/-, Trophy, Certificate of Merit
Second runner-up	Cash Prize of Rs 31,000/-, Trophy, Certificate of Merit
Best Mooter	Cash Prize of Rs 15,000 /-, Trophy & Certificate of Merit.
Best Researcher	Cash Prize of Rs 15,000/-, Trophy & Certificate of Merit.
Best Memorial (Team)	Cash Prize of Rs 15000/-, Trophy & Certificate of Merit.
Semi-Final Teams	Certificate of Merit
Participating Teams	Participating Certificates

**For the Best Mooter award, the points scored from the preliminary rounds alone will be counted.

**The Best Researcher will be decided based on scores in the Researchers' Test

**The Best Memorial will be decided based on the memorial submission.

MEMENTO FOR PARTICIPANTS

As a token of appreciation and remembrance, all participants will be presented with a memento for their valuable participation in the competition. This gesture is intended to acknowledge their efforts, dedication, and contribution to the success of the event.

9. REGISTRATION PROCESS (STEP PLAN)

The following steps have to be strictly followed by the respective teams interested in participating in the competition – Registration Google form link is <https://forms.gle/qzaChg1bZNupuVfaA>

Submit the details via Google form. For any query/ clarification, kindly mail at mootcourtsociety@iconeducation.co.in

Date	Amount
Early Bird Registration before 20 th April 2026	3,300/- per team
Registration After 20 th April 2026	4,500/- per team

- NOTE- In order to avail the accommodation facility for the three days i.e., teams need to pay a sum of Rs.1,500/- (per day per person) along with the registration fees. Any team who wishes to manage their accommodation are free to make their personal arrangements.

Payment Details:

Teams are required to wire transfer the registration

Fee/Amount to the details mentioned below:

Razor pay link <https://rzp.io/rzp/ndbm26>

10. IMPORTANT DATES

Participants are required to adhere to the deadlines. The following important dates shall be kept in mind:

1	Last date for Registration	30 th April, 2026
2	Last date for seeking clarification	28 th April, 2026
3	Last date for Submission of Memorial (Electronic copy)	1 st May, 2026
4	Last date for submission of memorial (Hard copy)	15 th May, 2026
5	Reporting, Registration, Researcher Test, Draw of lots and Exchange of Memorials	15 th May, 2026
6	Preliminary Round 1 and Preliminary Round 2	16 th May, 2026
7	Quarter-Final	16 th May, 2026
8	Semi-Final & Final	17 th May, 2026

SOCIAL NIGHT

To conclude the competition on a memorable note, a Social Night will be organized on the last day of the event. After days of intense mooting & intellectual exchange, participants will have the opportunity to relax, network, and celebrate in a lively & friendly atmosphere.



MISCELLANEOUS

- All participants are expected to maintain decorum in the court during the competition and are expected to conduct themselves in a manner befitting the legal profession.
- The Organizing Committee reserves the right, at its sole discretion, to take appropriate action for any unethical, unprofessional and wrongful conduct during the entire period of the Moot Court Competition.
- Upon completion of the competition, the Organizing Committee reserves the exclusive right to use the memorials submitted to them, as they deem appropriate.
- Participating teams should carry with them the required study or reference materials for their use during the oral rounds of the competition.
- Teams found attempting to approach and influence Judges/Administrators/Organizers shall be disqualified.
- No member of any team will be permitted to hear the arguments in any courtrooms in which that team is one of the contesting teams whilst that team is still in the competition.

ORGANIZING COMMITTEE

Skill Development Cell (SDC)

Asst. Prof. Ishita Rana
Asst. Prof. Shalini S. Menon
Asst. Prof. Shital Shikarwar
Asst. Prof. Pankaj Tripathi
Asst. Prof. Javed Khan

Faculty Conveners

Asst. Prof. Sushmita Das (6265276802)
Asst. Prof. Soumya Nigam (7974522501)
Asst. Prof. Siddharth Sinha (9554556636)
Asst. Prof. Neha Goyal (9685518510)
Asst. Prof. Anand Malviya (7067247426)

Chief Advisors (Students)

Vaidik Dubey (9893170069)

Student Convenor

Sajal Upadhyay (9575316295)

Event Coordinator

Ashirvad Tripathi (6387397702)

REGISTRATION DESK

Shrey Singh (8542921201)
Prachi Patidar (9993722132)
Mihit Arya (9826528034)

Registration Coordinators

Shashi Bhushan Chaturvedi (9753653428)
Aditya Kumar Singh (9343754329)
Priyavardhan Singh (9589160218)

Organizing Society

Moot Court Society
Online Society
Nyay Sarthi Club

Accommodation head

Aditya Kumar Singh
9343754329



INDORE INSTITUTE OF LAW[®]

(An Autonomous Institute, Affiliated to DAVV & Bar Council of India, New Delhi)

Campus : 'Gendalal Bam Parisar',
Opp. IIM, Rau-Pithampur Road, Indore (M.P.) 453 331

www.indoreinstituteoflaw.org